

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5278  
ANSWERED ON:26.04.2013  
KCC NORMS  
Lal Shri Kirodi

**Will the Minister of FINANCE be pleased to state:**

- (a) the procedure laid down by the Government for renewal/revalidation of the Kisan Credit Card (KCC) after its expiry;
- (b) whether the renewal process is quite cumbersome;
- (c) if so, the reaction of the Government thereto and the steps being taken by the Government to simplify the process of the issuance/renewal of KCC for the convenience of the farmers;
- (d) whether cases of misuse of KCC have come to the notice of the Government recently;
- (e) if so, the details thereof for the last three years and the current year, State /UT-wise; and
- (f) the corrective measures being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (f) The procedure for determining validity/renewal of Kisan Credit Card(KCC) has been simplified under the revised KCC Scheme issued by the Reserve Bank of India(RBI) and National Bank for Agriculture and Rural Development (NABARD) in 2012.

As per the revised Scheme, the KCC is valid for five years subject to an annual review. The farmer is required to furnish one-time documentation at the time of first availment of loan and, thereafter, simple declaration about crops raised/proposed is required to be given from the second year onwards.

The Reserve Bank of India(RBI) has reported that no large scale complaints about cases of misuse of KCC have been received. However, any such complaint, as and when received, is taken up with the concerned lending institution for remedial action.

Recently, Ballia Etawah Gramin Bank had received complaint regarding multiple mortgage of same property in some KCC accounts in Chitbaragaon Branch of State Bank of India(SBI) and Ballia Etawah Gramin Bank. FIR has been filed by Ballia Etawah Gramin Bank on 2nd April, 2013 against the borrowers vide No. 224/13 under Sections 419, 420, 467 and 471 of Indian Penal Code(IPC).